

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th October, 2025 is published together with Statement of Objects and Reasons for general information:-

L.A. Bill No. 29 of 2025

**A Bill further to amend the Tamil Nadu Dr. Ambedkar Law
University Act, 1996.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Dr. Ambedkar Law University (Amendment) Act, 2025.

(2) It shall come into force at once.

Amendment of section 19.

2. In section 19 of the Tamil Nadu Dr. Ambedkar Law University Act, 1996 (hereinafter referred to as the principal Act), in sub-section (1), in clause (a), the expression “or a deaf-mute” shall be omitted.

Tamil Nadu Act 43 of 1997.

Amendment of section 21.

3. In section 21 of the principal Act, for the expression, “section 21 of the Indian Penal Code”, the expression “clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023)” shall be substituted.

Central Act 45 of 2023.

Amendment of section 58.

4. In section 58 of the principal Act, in sub-section (2), the expression “or deaf-mute” shall be omitted.

STATEMENT OF OBJECTS AND REASONS

According to section 3 of the Rights of Persons with Disabilities Act, 2016 (Central Act 49 of 2016), the Government shall ensure that the persons with disabilities enjoy the right of equality, life with dignity and respect for his or her integrity equally with others and no person with disability shall be discriminated on the ground of disability, unless it is shown that the impugned act or omission is a proportionate means of achieving a legitimate aim.

2. Further, ten State University Acts previously disqualified any person who is deaf-mute for election or nomination as a member of any of the authorities of the Universities and also enabled the Syndicate or the Senate or the Executive Council of those Universities, as the case may be, to remove any person from the membership of any authorities of the Universities, if he became deaf-mute. The said disqualification for being elected or nominated as a member of any of the authorities of the Universities was omitted by way of Tamil Nadu Universities Laws (Third Amendment) Act, 2022 (Tamil Nadu Act 2 of 2023). On the same analogy, the State Law Commission, Tamil Nadu has recommended to amend the Tamil Nadu Dr. Ambedkar Law University Act, 1996 to omit the said disqualification for being elected or nominated as a member of Syndicate of the Tamil Nadu Dr. Ambedkar Law University.

3. Further, in section 21 of the Tamil Nadu Dr. Ambedkar Law University Act, 1996 there is reference to section 21 of the Indian Penal Code. The said Code has been repealed by the enactment of Bharatiya Nyaya Sanhita, 2023. Hence, reference made to section 21 of the Indian Penal Code in section 21 of the Tamil Nadu Dr. Ambedkar Law University Act, 1996 also has to be substituted.

4. The Government have, therefore, decided to amend the aforesaid Act suitably, so as to omit the aforesaid disqualifications for being elected or nominated as a member of Syndicate of the Tamil Nadu Dr. Ambedkar Law University and also to substitute the reference made to section 21 of the Indian Penal Code.

5. The Bill seeks to give effect to the above decision.

DURAIMURUGAN,
Minister for Water Resources.

Secretariat,
Chennai,
16th October 2025.

K. SRINIVASAN,
Principal Secretary.